THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3796/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.21.10.2019/NCLAT/UR/1407

In the matter of:

Thermosol Glass India Pvt. Ltd.

.... Appellant

Versus

N S Associates Pvt. Ltd.

.... Respondent

Appearance: Mr. Dhruv Surana, Advocate for the Appellant.

19.11.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 21.10.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 22.10.2019 and returned the Memo of Appeal to the Appellant on 04.11.2019. The Appellant re-filed the Memo of Appeal on 15.11.2019. It is stated in the Interlocutory Application (IA) that Clerk of the Counsel without receiving the Appeal from the Registry went to his hometown for Diwali Holidays and thereafter he left the employment. Counsel for the Appellant himself collected the defected Appeal. Thereafter due to sudden strike called out by the Bar Council and having holidays on 09.11.2019, 10.11.2019 and 12.11.2019, the Appeal could be re-filed with a delay of 17 days, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 20.11.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar